

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 301**  
IA-2535/2024  
In  
IB-3267(ND)/2019

**IN THE MATTER OF:**

Punjab National Bank

**Vs**

M/s Apple Sponge and Power Ltd. & Ors.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Rajinder Wali, Advocate.

For the Respondent

: Mr. Gaurav Mitra, Adv. with Mr. Manohar Malik,  
Mr. Prateek Chauhan & Ms. Astha Gumber, Advocates

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-2535/2024:-**

This application has been filed under Rule 11 of NCLT Rules, 2016 read with Section 60(5) of IBC, 2016 seeking recall of order dated 18.04.2024 by which the Applicant was directed to deposit a cost of Rs. 1,00,000/- for non-compliance of order dated 22.03.2024.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

We are not satisfied with the reasons given by the Applicant seeking recall of order dated 18.04.2024.

The Application is therefore **dismissed**.

List the main matter under IB-3267/ND/2019 on **26.07.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Shammy  
18.07.2024

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**